CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL CHENNAI

REGIONAL BENCH – COURT NO. III

Excise Appeal No. 40717 of 2015

(Arising out of Order-in-Original No. C.No. V/18/15/169/2012-Cx. Adjn. Order No. 01/2015 – Cex. dated 01.01.2015 passed by the Commissioner of Central Excise, And Service Tax Salem – 636 001.

R. Raveendran,
Proprietor, **Appellant**
M/s Sri Amman Battery Industries
S.F.No.7/243, A.
Jetty Hally (Adhiyamankottai Jetty Hally),
Thokkampatti Post,
Dharmapuri – 636 705

Vs.

The Commissioner of Central Excise
And Service Tax, **Respondent**
No. 1, Foulk's Compound,
Annai Medu,
Salem – 638 001

APPEARANCE:

Shri. R. Balagopal, Consultant for the Appellant

Shri. L. Nanda Kumar, Assistant Commissioner for the Respondent

CORAM:

Hon'ble Ms. Sulekha Beevi C.S., Member (Judicial)
Hon'ble Shri Anil G Shakkarwar, Member (Technical)

Final Order No. **40427 / 2020**

Date of Hearing: 13.02.2020
Date of Decision: 13.02.2020

Per Bench

The appellant's counsel represents that the appellant had filed declaration under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. As per the scheme, on filing of a declaration, it is deemed that the appeal is withdrawn. Taking note of the fact that the appellant has filed declaration under the said scheme, the appeal is dismissed as withdrawn with liberty for the appellant to approach the Tribunal to restore the appeals in case discharge certificate is not issued for the dispute pertaining to this appeal. Appeal dismissed as withdrawn.

(Dictated and pronounced in open court)

(**SULEKHA BEEVI C.S.**)
Member (Judicial)

(**Anil G. Shakkarwar**)
Member (Technical)

Rkp